

**Provision of Diesel Engine to Meerut Shuttle**

247. SHRI RAMANAND TIWARY: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government are aware of the fact that the passengers travelling on Meerut shuttle are mostly the Government employees who have to attend their offices at 10 A.M.:

(b) whether the train runs late two or three days a week and this causes inconvenience and harassment to the employees; and

(c) whether Government propose to attach a diesel-engine to Meerut shuttle to prevent late running of this train?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes.

(b) No. An analysis of punctuality performance of 2NM Meerut City-New Delhi shuttle has shown that it arrived right time on 58 occasions during September, and October '77.

(c) Dieselisation of 1NM/2NM shuttle is not feasible at present.

**Waiving of conditions in respect of IDPL Licences**

248. SHRI MOTIBHAI R. CHAUDHARY: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government have been waiving conditions of Industrial Licences and letters of intent in the case of I.D.P.L.;

(b) if so, the reasons therefor;

(c) have IDPL been resorting to pre-emption of capacity for certain bulk drugs with a view to prevent the entry of Indian companies in the field;

(d) whether this policy has resulted in high prices of IDPL items as there was no competition; and

(e) if so, what steps Government propose to take to avoid hardship to the consumers of drugs, manufactured by IDPL?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA):

(a) No. Sir.

(b) Does not arise.

(c) Government have granted licences/letter of intent of IDPL a Public Sector Undertaking, taking into account the overall policy of Government to give a leadership role to the Public Sector. Hence the question of pre-emption of capacity for bulk drugs preventing the entry of other Indian companies does not arise.

(d) and (e). The prices of drugs and pharmaceuticals are regulated under the DPCO, 1970 and the norms followed for fixing prices of products manufactured by IDPL are the same as applied to other drug manufacturing units.

**Development of Oil Resources**

249. SHRI P. RAJAGOPAL NAIDU: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether he discussed with the British Minister for Energy the development of oil resources recently at London; and

(b) if so, the outcome of the talks?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) and (b). Minister of Petroleum,